

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 122**

**I.A./4232, 4240, 4974/ND/2020 in IB-1462/ND/2019**

**IN THE MATTER OF:**

Royale Resinex Pvt Ltd ... Applicant/Petitioner

Vs

Greatch Telecom Technologies Pvt Ltd ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 18.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :Miss Asiya Khan, Adv for Bank of Baroda

For the RP/IRP :Mr. R.K. Gupta, Adv Ms. Swaralipi Deb Roy  
for IRP Mr. Manish Kumar Aggarwal in person

**ORDER**

**IA-4232/ND/2020:**

Learned Counsel for the Ex-Directors undertakes to file reply within 3 days with the copy in advance to the other side. This application filed under Section 19(2) of the Code.

**IA-4240/ND/2020:**

Learned Counsel for the Ex-Directors states that they have filed reply today and copy served. Rejoinder if any, one week.

**IA-4974/ND/2020:**

Learned Counsel for sole CoC Member non-applicant/respondent states that the sole member of CoC shall, in the next CoC meeting, take up all the agenda raised by the IRP with respect to the fees, expenses and other aspects and pass appropriate Resolutions. Learned Counsel Mr. Gupta appearing for the Resolution Professional states that the next CoC meeting will be held on 28.12.2020.

List the matter on 22.01.2021.

**Sd/-  
SUMITA PURKAYASTHA  
MEMBER (T)**

**Sd/-  
DR. DEEPTI MUKESH  
MEMBER (J)**